

**FORM NO. 16**

[See rule 31(1)(a)]

**PART A**
**Certificate under Section 203 of the Income-tax Act, 1961 for tax deducted at source on salary paid to an employee under section 192 or pension/interest income of specified senior citizen under section 194P**

<b>Certificate No.</b> SBIHRJA		<b>Last updated on</b> 13-Jun-2022	
<b>Name and address of the Employer/Specified Bank</b>		<b>Name and address of the Employee/Specified senior citizen</b>	
CAPGEMINI TECHNOLOGY SERVICES INDIA LIMITED NO 14, RAJIV GANDHI INFOTECH PRK, HINJWD PHSE III MIDC SEZ, VILLAGE MAN, TALUKA MULSHI PUNE - 411057 Maharashtra +(91)22-49052830 CHANDRA.BHANDARI@CAPGEMINI.COM		JHINKALA RAVI KUMAR BANDARU AND BANDARU, ASSOCIATES G185 GROUND, FLOOR 10TH CROSS 20TH, MAIN BEHIND RELIANCE FOOT, PRINT NR SHANTI SAGAR HTL - 560092 Karnataka	
<b>PAN of the Deductor</b>	<b>TAN of the Deductor</b>	<b>PAN of the Employee/Specified senior citizen</b>	<b>Employee Reference No. provided by the Employer/Pension Payment order no. provided by the Employer (If available)</b>
AABCM4573E	PNEI06594A	AUOPJ2921K	
<b>CIT (TDS)</b>		<b>Assessment Year</b>	<b>Period with the Employer</b>
The Commissioner of Income Tax (TDS) 4th Floor, .A. Wing, PMT Commercial Complex, Shankar Sheth Road, Swargate, Pune - 411037		2022-23	<b>From</b> 05-May-2021 <b>To</b> 31-Mar-2022

**Summary of amount paid/credited and tax deducted at source thereon in respect of the employee**

Quarter(s)	Receipt Numbers of original quarterly statements of TDS under sub-section (3) of Section 200	Amount paid/credited	Amount of tax deducted (Rs.)	Amount of tax deposited / remitted (Rs.)
Q1	QUNSLNC	205733.00	19708.00	19708.00
Q2	QURHIJBB	366907.00	31965.00	31965.00
Q3	QUTBMOLC	329880.00	24261.00	24261.00
Q4	QUYEKGKG	398838.00	37815.00	37815.00
<b>Total (Rs.)</b>		<b>1301358.00</b>	<b>113749.00</b>	<b>113749.00</b>

**I. DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH BOOK ADJUSTMENT**

(The deductor to provide payment wise details of tax deducted and deposited with respect to the deductee)

Sl. No.	Tax Deposited in respect of the deductee (Rs.)	Book Identification Number (BIN)			
		Receipt Numbers of Form No. 24G	DDO serial number in Form no. 24G	Date of transfer voucher (dd/mm/yyyy)	Status of matching with Form no. 24G
<b>Total (Rs.)</b>					

**II. DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH CHALLAN**

(The deductor to provide payment wise details of tax deducted and deposited with respect to the deductee)

Sl. No.	Tax Deposited in respect of the deductee (Rs.)	Challan Identification Number (CIN)			
		BSR Code of the Bank Branch	Date on which Tax deposited (dd/mm/yyyy)	Challan Serial Number	Status of matching with OLTAS*
1	11620.00	0510308	07-06-2021	90988	F
2	8088.00	0510080	06-07-2021	13841	F
3	8088.00	0510308	05-08-2021	40693	F
4	8088.00	0510080	06-09-2021	30780	F

Sl. No.	Tax Deposited in respect of the deductee (Rs.)	Challan Identification Number (CIN)			
		BSR Code of the Bank Branch	Date on which Tax deposited (dd/mm/yyyy)	Challan Serial Number	Status of matching with OLTAS*
5	15789.00	0510080	06-10-2021	38550	F
6	8087.00	0510308	03-11-2021	86606	F
7	8087.00	0510308	03-12-2021	27210	F
8	8087.00	0510308	05-01-2022	45560	F
9	3746.00	0510308	04-02-2022	37581	F
10	11185.00	0510308	04-03-2022	50704	F
11	22884.00	0510308	26-04-2022	35168	F
<b>Total (Rs.)</b>	<b>113749.00</b>				

#### Verification

I, **CHANDRA SINGH BHANDARI**, son / daughter of **HUKUM SINGH BHANDARI** working in the capacity of **SENIOR DIRECTOR** (designation) do hereby certify that a sum of **Rs. 113749.00 [Rs. One Lakh Thirteen Thousand Seven Hundred and Fourty Nine Only]** has been deducted and a sum of **Rs. 113749.00 [Rs. One Lakh Thirteen Thousand Seven Hundred and Fourty Nine Only]** has been deposited to the credit of the Central Government. I further certify that the information given above is true, complete and correct and is based on the books of account, documents, TDS statements, TDS deposited and other available records.

Place	PUNE	(Signature of person responsible for deduction of Tax)
Date	15-Jun-2022	
Designation: SENIOR DIRECTOR	Full Name: CHANDRA SINGH BHANDARI	

#### Notes:

- Part B (Annexure) of the certificate in Form No.16 shall be issued by the employer.
- If an assessee is employed under one employer during the year, Part 'A' of the certificate in Form No.16 issued for the quarter ending on 31st March of the financial year shall contain the details of tax deducted and deposited for all the quarters of the financial year.
- If an assessee is employed under more than one employer during the year, each of the employers shall issue Part A of the certificate in Form No.16 pertaining to the period for which such assessee was employed with each of the employers. Part B (Annexure) of the certificate in Form No. 16 may be issued by each of the employers or the last employer at the option of the assessee.
- To update PAN details in Income Tax Department database, apply for 'PAN change request' through NSDL or UTITSL.

#### Legend used in Form 16

##### \* Status of matching with OLTAS

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors. "P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductor have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified by Pay & Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes new payment for excess amount claimed in the statement

**FORM NO. 16**
**PART B**

Certificate under section 203 of the Income-tax Act, 1961 for tax deducted at source on salary paid to an employee under section 192 or pension/interest income of specified senior citizen under section 194P

Certificate No. SBIHRJA		Last updated on 13-Jun-2022	
Name and address of the Employer/Specified Bank		Name and address of the Employee/Specified senior citizen	
CAPGEMINI TECHNOLOGY SERVICES INDIA LIMITED NO 14, RAJIV GANDHI INFOTECH PRK, HINJWD PHSE III MIDC SEZ, VILLAGE MAN, TALUKA MULSHI PUNE - 411057 Maharashtra +(91)22-49052830 CHANDRA.BHANDARI@CAPGEMINI.COM		JHINKALA RAVI KUMAR BANDARU AND BANDARU, ASSOCIATES G185 GROUND, FLOOR 10TH CROSS 20TH, MAIN BEHIND RELIANCE FOOT, PRINT NR SHANTI SAGAR HTL - 560092 Karnataka	
PAN of the Deductor	TAN of the Deductor	PAN of the Employee/Specified senior citizen	
AABCM4573E	PNEI06594A	AUOPJ2921K	
CIT (TDS)	Assessment Year	Period with the Employer	
The Commissioner of Income Tax (TDS) 4th Floor, .A. Wing, PMT Commercial Complex, Shankar Sheth Road , Swargate, Pune - 411037	2022-23	From 05-May-2021	To 31-Mar-2022

Annexure - I

Details of Salary Paid and any other income and tax deducted			
Whether opting for taxation u/s 115BAC		No	
1.	Gross Salary	Rs.	Rs.
(a)	Salary as per provisions contained in section 17(1)	1301358.00	
(b)	Value of perquisites under section 17(2) (as per Form No. 12BA, wherever applicable)	0.00	
(c)	Profits in lieu of salary under section 17(3) (as per Form No. 12BA, wherever applicable)	0.00	
(d)	Total		1301358.00
(e)	Reported total amount of salary received from other employer(s)		0.00
2.	Less: Allowances to the extent exempt under section 10		
(a)	Travel concession or assistance under section 10(5)	0.00	
(b)	Death-cum-retirement gratuity under section 10(10)	0.00	
(c)	Commuted value of pension under section 10(10A)	0.00	
(d)	Cash equivalent of leave salary encashment under section 10 (10AA)	0.00	
(e)	House rent allowance under section 10(13A)	118613.00	

(f)	Amount of any other exemption under section 10 [Note: Break-up to be filled and signed by employer in the table provide at the bottom of this form]		
(g)	Total amount of any other exemption under section 10	0.00	
(h)	Total amount of exemption claimed under section 10 [2(a)+2(b)+2(c)+2(d)+2(e)+2(g)]		118613.00
3.	Total amount of salary received from current employer [1(d)-2(h)]		1182745.00
4.	Less: Deductions under section 16		
(a)	Standard deduction under section 16(ia)	50000.00	
(b)	Entertainment allowance under section 16(ii)	0.00	
(c)	Tax on employment under section 16(iii)	2200.00	
5.	Total amount of deductions under section 16 [4(a)+4(b)+4(c)]		52200.00
6.	Income chargeable under the head "Salaries" [(3+1(e))-5]		1130545.00
7.	Add: Any other income reported by the employee under as per section 192 (2B)		
(a)	Income (or admissible loss) from house property reported by employee offered for TDS	0.00	
(b)	Income under the head Other Sources offered for TDS	0.00	
8.	Total amount of other income reported by the employee [7(a)+7(b)]		0.00
9.	<b>Gross total income (6+8)</b>		<b>1130545.00</b>
10.	Deductions under Chapter VI-A	Gross Amount	Deductible Amount
(a)	Deduction in respect of life insurance premia, contributions to provident fund etc. under section 80C	98119.00	98119.00
(b)	Deduction in respect of contribution to certain pension funds under section 80CCC	0.00	0.00
(c)	Deduction in respect of contribution by taxpayer to pension scheme under section 80CCD (1)	0.00	0.00
(d)	Total deduction under section 80C, 80CCC and 80CCD(1)	98119.00	98119.00
(e)	Deductions in respect of amount paid/deposited to notified pension scheme under section 80CCD (1B)	0.00	0.00

(f)	Deduction in respect of contribution by Employer to pension scheme under section 80CCD (2)	0.00	0.00
(g)	Deduction in respect of health insurance premia under section 80D	0.00	0.00
(h)	Deduction in respect of interest on loan taken for higher education under section 80E	0.00	0.00
		<b>Gross Amount</b>	<b>Qualifying Amount</b>
(i)	Total Deduction in respect of donations to certain funds, charitable institutions, etc. under section 80G	0.00	0.00
(j)	Deduction in respect of interest on deposits in savings account under section 80TTA	0.00	0.00
(k)	Amount Deductible under any other provision (s) of Chapter VI-A [Note: Break-up to be filled and signed by employer in the table provide at the bottom of this form]		
(l)	Total of amount deductible under any other provision(s) of Chapter VI-A	48059.00	48059.00
11.	Aggregate of deductible amount under Chapter VI-A [10(d)+10(e)+10(f)+10(g)+10(h)+10(i)+10(j)+10(l)]		146178.00
12.	<b>Total taxable income (9-11)</b>		<b>984367.00</b>
13.	Tax on total income		109374.00
14.	Rebate under section 87A, if applicable		0.00
15.	Surcharge, wherever applicable		0.00
16.	Health and education cess		4375.00
17.	Tax payable (13+15+16-14)		113749.00
18.	Less: Relief under section 89 (attach details)		0.00
19.	<b>Net tax payable (17-18)</b>		<b>113749.00</b>

## Verification

I, CHANDRA SINGH BHANDARI, son/daughter of HUKUM SINGH BHANDARI .Working in the capacity of SENIOR DIRECTOR (Designation) do hereby certify that the information given above is true, complete and correct and is based on the books of account, documents, TDS statements, and other available records.

Place	PUNE	(Signature of person responsible for deduction of tax)	
Date	15-Jun-2022	Full Name:	CHANDRA SINGH BHANDARI

2. (f) Break up for 'Amount of any other exemption under section 10' to be filled in the table below				
Sl. No.	Particular's of Amount for any other exemption under section 10 Rs.	Gross Amount Rs.	Qualifying Amount Rs.	Deductible Amount Rs.
1.				
2..				
3.				
4.				
5.				
6.				

10(k). Break up for 'Amount deductible under any other provision(s) of Chapter VIA 'to be filled in the table below				
Sl. No.	Particular's of Amount deductible under any other provision(s) of Chapter VIA Rs.	Gross Amount Rs.	Qualifying Amount Rs.	Deductible Amount Rs.
1.				
2.				
3.				
4.				
5.				
6.				

<b>Place</b>	PUNE	(Signature of person responsible for deduction of tax)	
<b>Date</b>	15-Jun-2022	<b>Full Name:</b>	CHANDRA SINGH BHANDARI

Employee No.:46078897

Name:RAVI KUMAR JHINKALA

PAN of Employee:AUOPJ2921K

Certificate Number:

TAN of Employer:PNEI06594A

Assessment Year:2022-2023

2. (f) Break up for Amount of any other exemption under section 10

SL No.	Particulars	Amount of any other exemption under section 10 Rs.	Gross Amount Rs.	Qualifying Amount Rs.	Deductible Amount Rs.
1					
2					
3					
4					
5					
6					

10(k). Break up for Amount deductible under any other provision(s) of Chapter VIA'

SL No.	Particulars	Amount deductible under any other provision(s) of Chapter VIA Rs.	Gross Amount Rs.	Qualifying Amount Rs.	Deductible Amount Rs.
1	80DDB	48059	48059	48059	48059
2					
3					
4					
5					
6					

Place : MUMBAI  
Date : 15/06/2022

Signature of the person responsible for deduction of tax  
Full Name : CHANDRA SINGH BHANDARI  
Designation : SENIOR DIRECTOR

FORM NO. 12BA  
[See Rule 26A(2)(b)]

Statement showing particulars of perquisites, other fringe benefits or amenities and profits in lieu of salary with value thereof

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1. Name & address of employer : CAPGEMINI TECHNOLOGY SERVICES INDIA LIMITED  
: NO 14  
: RAJIV GANDHI INFOTECH PRK, HINJWD PHSE  
: MIDC SEZ TALUKA MULSHI PUNE  
: 411057

2.TAN : PNEI06594A

3.TDS Assessment Range of the employer : MUMBAI

4.Name,designation and PAN of employee : RAVI KUMAR JHINKALA/ Senior Consultant/  
: AUOPJ2921K

5.Is the employee a director or a person : NO  
with substantial interest in the company:  
(where the employer is a company) :

6.Income under the head "Salaries" of the :1301358  
employee (other than from perquisites) :

7.Financial year : 2021-2022

8.Valuation of Perquisites :

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Sr No. (see rule 3)	Nature of perquisites	Value of perquisite as per rules  (Rs.) (3)	Amount,if any,recovered from the employee  (Rs.) (4)	Amount of perquisite chargeable to tax(3-4)  (Rs.) (5)
(1)	(2)			

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0.DESCR

1.Accommodation

2.Cars/Other automotive

3.Sweeper, gardener, watchman or personal attendant

4.Gas, electricity, water

5.Interest free or concessional loans

6.Holiday expenses

7.Free or concessional travel

8.Free meals

9.Free education

10.Gifts, vouchers, etc.

11.Credit card expenses

12.Club expenses

13.Use of movable assets by employees

14.Transfer of assets to employees

15.Value of any other benefit/amenity/service/privilege

16.Stock options allotted or transferred by employer being an eligible start-up referred to in section 80-IAC.

17.Stock options (non-qualified options) other than ESOP in col 1 6 above.

18.Contribution by employer to fund and scheme taxable under section 17(2)(vii).

19.Annual accretion by way of interest, dividend etc. to the balance at the credit of fund and scheme referred to in section 17 (2)(vii) and taxable under section 17(2)(viiia).

20.Other benefits or amenities

21.Total value of perquisites

22.Total value of Profit in lieu of salary as per 17(3)



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9.Details of Tax, -

(a) Tax deducted from salary of the employee u/s 192(1) :As per Form-16  
(b) Tax paid by employer on behalf of the employee u/s 192(1A): NIL  
(c) Total tax Paid :As per Form-16  
(d) Date of payment into Government treasury : As per Form-16  
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DECLARATION BY EMPLOYER

I, CHANDRA SINGH BHANDARI, S/o HUKUM SINGH BHANDARI working as SENIOR DIRECTOR do hereby declare on behalf of CAPGEMINI TECHNOLOGY SERVICES INDIA LIMITED that the information given above is based on the books of account, documents and other relevant records or information available with us and the details of value of each such perquisite are in accordance with Sec.17 and rules framed thereunder and that such information is true and correct.

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This certificate is signed using digital signature  
For CAPGEMINI TECHNOLOGY SERVICES INDIA LIMITED  
Signed By : CHANDRA SINGH BHANDARI  
Designation : SENIOR DIRECTOR  
Serial Number : .

Place : MUMBAI  
Date : 15/06/2022

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Emp. No. : 46078897 PAN: AUOPJ2921K

## Annexure to Form 16

Employee No.:46078897

Name:RAVI KUMAR JHINKALA

PAN of Employee:AUOPJ2921K

Certificate Number:

TAN of Employer:PNEI06594A

Assessment Year:2022-2023

## Break up for Salary

SL No.	Particulars	Amount Rs.
1	ADVANCE VARIABLE PAY	37027
2	BASIC	444536
3	BOOKS AND JOURNALS	32613
4	CONVEYANCE ALLOWANCE	54268
5	HOUSE RENT ALLOWANCE	266719
6	PERFORMANCE-BONUS	59858
7	PERSONAL ALLOWANCE	179817
8	PROFESSIONAL PURSUIT	163065
9	REMOTE WORKING ALLOWANCE	54355
10	SHIFT ALLOWANCE	9100
	TOTAL	1301358

## Break up of 10(d) - Total deduction under section 80C, 80CCC and 80CCD(1)

SL No.	Particulars	Amount Rs.
1	Life Insurance Premium	44775
2	Provident Fund	53344
	TOTAL	98119